

(h) whether any Central help and assistance will be provided in accelerating their Industrial Development Schemes; and

(c) if so, what is the Central help and assistance provided and what are the total schemes that will be available during the current year?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM);

(a) Yes. Action Plans based on local resources have been prepared by most of the DICs.

(b) Under District Industries Centres Programms, Central Government provides 50 per cent of the expenditure on DICs subject to a limit of Rs. 4 lakhs per annum per DIC.

(c) During the current year, central assistance to the DICs in Madhya Pradesh to the tune of Rs. 90 lakhs has been released for the first two quarters and further central assistance would be released on the basis of performance during the first two quarters.

Setting up of refinery in Assam under Corporate structure

1287. DR. NAGEN SAIKIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what was the share money paid by Government of Gujarat for the Koyali refinery set up by IOC;

(b) whether the proposed refinery in Assam could not be set up under Corporate structure like the Koyali, Cochin and Manali Refineries; and

(c) if so, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT):

(a) Shares for Rs. 10 lakhs in Indian Oil Corporation were issued to Government of Gujarat in

May, 1966. This share amount has gone up to Rs. 15 lakhs on issuance of bonus shares of Rs. 5 lakhs in 1981-82.

(b) and (c) While Koyali is a refinery fully owned and operated by Indian Oil Corporation, the Cochin and Manali Refineries were set up with participation of foreign companies who had brought in capital, technology and crude oil. There is no proposal to set up the refinery in Assam under the Assam accord on that basis.

Annual profits from Noormati Refinery

1288. DR. NAGEN SAIKIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what amount of annual profits is received by the IOC from its Noormati Refinery; and

(b) whether Government of Assam receives any profits from this Refinery?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT):

(a) The profit before tax for the year 1987-88 from the Noormati Refinery was Rs. 105 lakhs.

(b) While Government of Assam does not get any share out of the above profit of the company, the region derives benefits on account of the location of the refinery in that area.

Protocol with USSR on Oil sector

1289. SHRI KAPIL VERMA:

SHRIMATI VEENA VERMA:

SHRI SURENDRA SINGH THAKUR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a protocol has been signed by the Government with the USSR on oil sector;

(b) if so, what are its highlights; and

(c) in what specific areas the two countries are cooperating in this sector and with what results!

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT):
(a) Yes, Sir.

(b) and (c) The two countries are cooperating in oil exploration in the following specific areas: —

(i) Intensive Integrated Exploration for hydrocarbons in identified areas of North Cambay and Cauvery and West Bengal basins.

(ii) Workover of idle and sick wells.

(iii) Deputation of Soviet specialists in India.

(iv) Training of Indian Personnel in USSR.

The protocol was signed as a result of the meeting of the Working Group which reviewed the progress of projects in the above areas of cooperation.

Total imports of Crude and Petroleum products

1290. SHRI SURESH PACHOURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the oil experts at the oil and Natural Gas Commission headquarters fear that a huge increase in the country's import bill of crude and petroleum products will be necessary in view of the widening gap between consumption and production;

(b) if so, what is the total gap between consumption and production of the crude oil and petroleum products so far during 1988 and what are

the steps being considered in this regard; and

(c) what are the total imports of crude oil and petroleum products made so far during the year?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT):
(a) The actual import bill of crude and petroleum products during the current financial year will be known only after the close of the year. However, as per current estimates the bill is not likely to be huge compared to the previous year.

(b) and (c) During the period January to September, 1988 a quantity of 13.4 million tonnes of crude oil and 3.9 million tonnes of petroleum products was imported to meet the deficit to the production and demand in the country.

Anticipation of Production Level of the Crude Oil

1291. SHRI BHAGATRAM

MANHAR:

SHRI BIR BHADRA PRATAP SINGH;

SHRI D. B. CHANDRE GOWDA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that ONGC have anticipated a production level of about 4.5 million tonnes of crude oil from the Southern region by 1995-end;

(b) if so, what are the details in this regard; and

(c) what are the details of anticipated production level of crude oil by the ONGC from other regions of the country by 1995-end and what steps have been taken to achieve the targets?